

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.112- C.P. (IB)/167(AHM) 2022

With

ITEM No. 113- IA/354(AHM) 2024

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

Canara Bank

.....Applicant

V/s

Shri Abdul Majid Farooqui

.....Respondent

**Order delivered on 13/03/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**

**Mr. Sameer Kakar, Hon,ble Member(T)**

**PRESENT:**

For the RP : Ms. Pragati Bansal, Advocate  
For the Respondent / FC : Mr. Urvesh Gor, Advocate  
For the Liquidator : Mr. Sumit Parikh, Advocate  
For the PG : Mr. Rusbhabh Shah, Advocate

**ORDER**

Learned Counsel for the corporate debtor submits that there is no need to file any reply to the RP report. However, Counsel appearing for the respondent / personal guarantor seeks indulgence to file a fresh vakalatnama as well as reply to the report of the RP. The same be filed, within a week. Thereafter, rejoinder, if any.

Re-list for further consideration on 17.04.2024.

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**